

OA: 113/88

AM

(5)

27.6.94

Hear. Mr. S. Das Gupta, A.M.
Hear. Mr. T. L. Verma, J.M.

Shri R. K. Tewari for the applicant.
Km. S. Sinha for proxy counsel for Shri
N. B. Singh for the respondents. Shri R. K. Tewari
appearing on behalf of the applicant submits
at bar that the appellate authority has remitted
the case back to the disciplinary
authority for de novo inquiry. In view of
this, the application has become infructuous
and the learned counsel for the applicant
seeks for withdrawal of the same.
In view of the submission made
by the learned counsel for the
applicant the ^{prayer for withdrawal} application is allowed,
the ~~same~~ ^{application} is dismissed as withdrawn.

JL
J.M.

Wf
AM

Sd/-
Sd/-
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